

**Central Administrative Tribunal
Principal Bench
New Delhi**

CP No.254/2018 in
OA No.275/2018

This the 3rd day of August, 2018

**Hon'ble Mr. V.Ajay Kumar, Member (J)
Hon'ble Mr.A.K.Bishnoi, Member (A)**

Sumer Singh (Aged about 52 years)
S/o of Sh. Rati Ram
Ex.Cont. of Delhi Police
R/o V.P.O. Mohna, P.S Chansya,
Distt. Faridabad (HR).
(Presently serving life imprisonment in Tihar Jail) Petitioner

(By Advocate: Shri B.S.Jarial)

Versus

Sh. Amulya Patnaik,
Commissioner of Police, PHQ,
I.P.Estate, New Delhi-110001. Respondent.

(By Advocate: Ms.Harvinder Oberoi with Sh.G.D.Chawla)

ORDER (ORAL)

Hon'ble Mr. V.Ajay Kumar, Member (J)

When the matter was taken up for hearing, learned counsel for the respondents stated that they have complied with the orders of the Tribunal. Accordingly, the CP is closed. Notice issued to the respondent is discharged. However, the applicant is at liberty to avail his remedies, in accordance with law, against the order now passed by the respondents, if still aggrieved. No order as to costs.

**(A.K.Bishnoi)
Member (A)**
/rb/

**(V. Ajay Kumar)
Member (J)**